

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 214  
IB-3167/ND/2019**

**IN THE MATTER OF:**

**M/s. VKSS Housing Corporation Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Aadinath Probuild India Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 08.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor**

**:Mr. Krishnajyoti deka, Advocate  
and Mr. Ankit Sharma, proxy  
counsel**

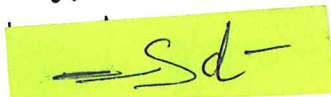
**For the Respondent/Corporate-debtor**

**:Mr. G.P. Madaan and Mr. Aditya  
Madaan, Advocates.**

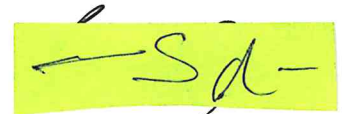
**ORDER**

Heard the submissions made by the proxy counsel for the financial creditor as well as Ld. Counsel for the corporate debtor. Ld. Counsel for the corporate debtor has submitted that the reply has been filed and proxy counsel for the financial creditor has prayed for grant of time for filing the rejoinder. A week's time is granted and the rejoinder is not filed it is made clear that the opportunity given to file the rejoinder will be closed. Post the matter to **5th**

**May, 2021.**



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Annu)